

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2019.**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: U/s 9 of IBC Code,2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present:

Mr. Kshitij Sharda, Mr. Naveen Kumar Jain, Mr. Brijesh Kumar Tamber, Mr. Vihaz Singh, Bish, Mr. Anjan Chakraborty for Mr. Roshan Agarwal for Vijaya Bank, Mr. Bash Swami for TMB, Mr. Puneet Goyal for karur Vysya Bank, Mr. Alok Sharma, Ms. Mamta Sawhney for Rainbow Digital, Mr. Bhuvanesh Maheshwary, Mr. Sushant Tomar, Advocates for the Petitioner
Mr. R.S. Suri, Senior Advocate Mr. Akshay Kapoor, Ms. Deepika, Mr. Abhishek Anand, Mr. Monak Sharma, Mr. Saurabh Kalia, Mr. Siddharth Tandon, Mr. Ashish Joshi, Ms. Shriya Raj, Advocates for the Respondent

ORDER

Mr. Anjan Chakraborti, ld. counsel has put in appearance on behalf of five members of the COC. He wishes to file his reply to the contempt petition. Let the same be filed.

Part arguments have been heard in CA 607/2019 filed by a Resolution applicant. List this matter for further arguments.

[Dilshad]

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CA 183/2019 also be listed for arguments on 1st October, 2019.

Bailable warrant be issued to the Managers of the other Financial Institutions who despite notice have not appeared. Dasti.



(L.N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)